

Matter of urgent

Public Importance

[Sardar Majithia]

The issues affect not only the employees of the Naval Dockyard, but employees under other Ministries of the Government all over India. Two of the demands, namely, those relating to the abolition of the casual labour system and the application of the Industrial Disputes Act to Indian Air Force installations do not concern the employes of the Dockyard. These demands will be examined, but in view of their nature and their wide and all-India implications, such examination would require time. The Trade Union has available to it the necessary machinery for representation and for seeking redress. A token strike is not part of such action and such a procedure was quite unnecessary to draw attention to grievances which could be represented according to usual procedure and about which the Trade Union sent a communication only on the 6th May. Demands (5) and (6) have been raised by the All India Defence Employees' Federation in the Negotiating Machinery at the top level, and they have been separately under examination. As regards provision of accommodation, it had already been decided earlier that accommodation should be provided at certain places including Bombay for some percentage of the civilian workers.

Shri S. M. Banerjee rose.

Mr. Speaker: It is not usual to put questions after such statements.

Shri S. M. Banerjee: I am only making a suggestion, not putting a question. I invited his attention to this on the 15th May. Now it is only a post-mortem examination. I only wish to draw his attention to the fact that in such cases had the statement been made on the 15th itself, we would have been able to avoid the strike.

Mr. Speaker: Very well.

LIFE INSURANCE CORPORATION (AMENDMENT) BILL*

Mr. Speaker: The House will now proceed with legislative business.

Shri Amjad Ali (Dhubri): Before you proceed, may I make a submission?

Mr. Speaker: On the Bill?

Shri Amjad Ali: No, before you proceed, Sir, I have a privilege motion to move.

Mr. Speaker: The hon. Member ought not to be impatient like that. With respect to various matters, hon. Members have to give notice to the Secretary which will be conveyed to the Speaker. He has to look into it and exercise his judgment over it; then he will bring it before the House. No paper, which is sent to the Secretariat or addressed to the Speaker, will lapse. It will be examined and some order will be passed and communicated. If I allow it, I will allow it to be raised on the floor of the House; if I do not allow it, of course it lapses.

Therefore, the hon. Member may come and see me. I have just been told what exactly the matter is. I will consider it.

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to amend the Life Insurance Corporation Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to amend the Life Insurance Corporation Act, 1956."

Shri Bharucha (East Khandesh): On a point of order. Is the Finance Minister competent to move for leave to introduce the Bill without first making copies of the Bill available to hon. Members, thereby restricting the privileges of Members? I raise this under rule 72 of the Rules of Procedure and Conduct of Business.

Mr. Speaker: The rule is there. Copies are kept at the publications counter. I agree with the hon. Member that before he can give leave to introduce a Bill, he must have an idea of what the Bill contains. Copies are there; he can always take them.

Shri Bharucha: I quite appreciate that. But may I submit that when a Bill is bulky, it is hardly possible for us to go through it in a hurry? So may I suggest that, if possible, copies may be circulated in advance to the Members?

Mr. Speaker: Copies will be kept two, three or five days in advance. Hon. Members may make enquiries.

Shri Bharucha: May I suggest that it may be sent to the Members at their residences?

Mr. Speaker: There are 500 Members. Some do not want it; others want it. This is the practice we have adopted here. Whichever hon. Member wants, can take a copy. What is the difficulty?

Shri Easwara Iyer (Trivandrum): On a point of clarification....

Mr. Speaker: They will be kept sufficiently in advance and intimation will be given on the Notice Board that copies are available, and hon. Members can take them.

Shri Easwara Iyer: As a matter of fact, I asked for a copy yesterday. They said that copies were not available.

Mr. Speaker: I shall make this arrangement that two or three days in advance copies are made available of all the Bills.

Now, I shall put the question.

The question is:

"That leave be granted to introduce a Bill to amend the Life Insurance Corporation Act, 1956."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

RESERVE BANK OF INDIA. (AMENDMENT) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Reserve Bank of India Act, 1934.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934".

The motion was adopted.

Shri T. T. Krishnamachari: I **Introduce the Bill.

STATE BANK OF INDIA (AMENDMENT) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955".

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

STATEMENT RE: LIFE INSURANCE CORPORATION (AMENDMENT) ORDINANCE

The Minister of Finance (Shri T. T. Krishnamachari): Mr. Speaker, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Life

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**Introduced with the recommendation of the President.